

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

8. IA 5374(MB)2023, IA 5415(MB)2023
IA 1688(MB)2024, IA 5101(MB)2023
IN
C.P. (IB)/3176(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Noble Co-Operative Bank Ltd
Vs
Independent TV Ltd

Section 7, 66(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Abhishek Anand a/w Adv. Maulik Chokshi and Adv. Shankari Mishra for the Applicant present through virtual mode. Adv. Nadeem Shama a/w Adv. Hubab Sayyed and Sahil Sayyed for the Applicant present through physical mode in IA-1688/2024 and Respondent in IA-5374(MB)2023, IA-5415(MB)2023 and IA-5101(MB)2023
2. Ld. Counsel for the Applicant seeks some time for filing rejoinder. At the request of Counsel, two weeks' time is granted after duly serving a copy to the other side.
3. At the request of Counsel, the matter is adjourned to **23.09.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)